

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.060/00157/2021**

Chandigarh, this the 12th of February 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Aman, daughter of Late Sh. Prabhu Dyal (posted at Post Office Faridkot) aged about 24, Resident of Surgapuri Kotkpura, District Faridkot, Punjab. – 151204.

....Applicant

(BY: Mr. Vishal Mehta, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Communication, New Delhi.
2. Postmaster General, Department of Post, Punjab Region, Sector 17-E, Chandigarh.
3. Superintendent of Post Office, Faridkot Division, Faridkot.

... .Respondents

(BY: Mr. Sanjay Goyal, Advocate)

O R D E R(Oral)**AJANTA DAYALAN, MEMBER (A):**

1. Heard the learned counsel for the applicant. He states that the applicant is the daughter of the deceased govt. servant Prabhu Dyal who expired in 2009. Initially, her brother Surinder Kumar applied for compassionate appointment. However, his request was rejected. Later, on 22.09.2020 the applicant applied for compassionate appointment. She was a minor at the



time of death of the deceased govt. servant. However, her request has been rejected vide letter dated 15.10.2020 (Annexure A-2).

2. Learned counsel for the applicant states that the rejection is without considering the financial condition of the family as well as the fact that the brother of the applicant is mentally sick and undergoing treatment therefor. The applicant was also not given any personal hearing at that time.

3. Issue notice to the respondents.

4. Mr. Sanjay Goyal, Sr. Central Govt. Standing Counsel, appears and accepts notice.

5. At this stage, the learned counsel for the applicant states that he will be satisfied if directions are issued to the respondents to re-consider the claim of the applicant in view of the financial position of the family and other circumstances. He also requests that the applicant may be given personal hearing by the respondents while considering her case.

6. Learned counsel for the respondents does not object to this limited prayer of the applicant.

7. I, therefore, direct the respondents to consider the prayer of the applicant for compassionate appointment keeping in view the financial position of the family as well as other circumstances of the case. They will also keep in view the rules, regulation and law while considering her case. They may also



give an opportunity of personal hearing to the applicant while considering her case, as requested by the learned counsel for the applicant. The above exercise may be completed within a period of three months from the date of receipt of a certified copy of this order.

8. The O.A. is disposed of in the above terms.

(AJANTA DAYALAN)
MEMBER (A)

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